

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)286/1A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri V. K. Chandak  
District & Sessions Judge,  
Barpeta.

Dated Guwahati the <sup>th</sup> 14 August, 2020.

Sub: **Casual leave and Station leave permission.**

Ref:- Your letter No. DJB/2508/E , dtd. 12.08.2020.

Sir,

With reference to the above, I am directed to inform you that your prayer for casual leave on 17.08.2020 with station leave permission, after flag hoisting on the occasion of Independence Day on 15.08.2020, till the morning of 18.08.2020, has been granted, subjected to adherence to Lockdown protocols. Further, the Addl. District and Sessions Judge, Barpeta in his absence, the Civil Judge and Assistant Sessions Judge, Barpeta and in his absence, the Chief Judicial Magistrate, Barpeta and in their absence, the in charge Chief Judicial Magistrate, Barpeta shall remain in charge of his Court and office in his absence.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-42/96(Pt.)2862 /A, dated 14.8.2020

Copy to :

1.  The Project Manager , Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

Rdgs